

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 404

IA/1285/ND/2024 in IB/595/ND/2023

IN THE MATTER OF:

Canara Bank	...	Applicant
Versus		
M/ Goodluck Carbon Private Limited	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Abhishek Naik, Ms. Gulafsha Kureshi, Advs.
For the Respondent	: Ms. Pooja M. Saigal, Mr. Sumesh Dhawan, Mr. Nipun Gupta, Mr. Ishank Jha, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Abhishek Naik, Learned Counsel for the applicant as well as Ms. Pooja M. Saigal, Learned Counsel for the respondent are present physically. On perusal of the record shows that on 04.03.2024, direction was given to both the parties to file their written submissions. Learned Counsel for the respondent has submitted that settlement talks are going on between the parties. Learned Counsel for the applicant has confirmed that the settlement proposal is pending with the applicant. List this matter on 08.05.2024 for reporting settlement or for filing written submission.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)